

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
IA-3590/2021, Liquidation A7/2024
IN
IB-512(ND)/2017

IN THE MATTER OF:

M/s. Shree Siyaram Automations Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Beans & More Hospitality Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 23.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Mr. Ankit Sharma, Advs.
For the Respondent : Mr. Vinod Chaurasia, Adv. R-4

ORDER

IA-3590/2021

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Respondent. On 19.09.2023 following order was passed:-

- “a. Pass order directing the Liquidation of the Corporate Debtor.*
- b. Take appropriate actions against the Resolution Applicant for the failure to perform the commitments and assurances as declared under the proposed and approved Resolution Plan.*

And/or

- c. To pass such other relief or direction as this Hon'ble Adjudicating Authority deem fit and proper.”*

Ld. Counsel appearing for the Applicant has stated on information from his client that there is a difference of approximately Rs. 2,00,000/- paid by the Respondent. Ld. Counsel appearing for the Respondent, on the other hand, has stated that the said amount has been deducted towards TDS, be that as it may, since the amount has been paid and the Respondent has made a categorical statement that an amount of Rs. 2,00,000/- (approximately) has been deducted towards the TDS, we do not feel it appropriate to pass any further order in this application.

IA-3590/2021 **disposed of** accordingly.

LA-7/2024

Ld. Counsel appears for the Applicant. Ld. Counsel appearing for the Respondent seeks time to file objections. One-week time granted.

List the matter **on 10.05.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay